

12.09.2007

OA No. 151/2007 with MA 205/2007

Mr. Shailendra Shrivastava, Counsel for applicant.
Mr. Anupam Agarwal, Counsel for respondents.

Heard the learned counsel for the parties.

For the reasons dictated separately, the OA is disposed of.

Tarsem Lal
(TARSEM LAL)
MEMBER (A)

M.L. Chauhan
(M.L. CHAUHAN)
MEMBER (J)

AHQ

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

Jaipur, the 12th day of September, 2007

ORIGINAL APPLICATION NO. 151/2007

With

MISC. APPLICATION 205/2007

CORAM:

HON'BLE MR. M.L. CHAUHAN, JUDICIAL MEMBER

HON'BLE MR. TARSEM LAL, ADMINISTRATIVE
MEMBER

Krishnan Nayar son of Shri Late Sghri B.K. Nayar, aged about 34 years, resident of 104-B, Kalyan Path Kasturba Nagar, Nirman Nagar, Jaipur. Petitioner at present is working as PR I under PRO at Head Quarter North Western Railway, Jaipur.

By Advocate: Mr. Shailendra Shrivastava

.....Applicant

Versus

1. Union of India through General Manager, North Western Railway, in front of Railway Hospital, Jaipur.
2. Chief Personal Relation Officer, North Western Railway at Head Quarter, Jaipur.
3. General Manager (Personal) North Western Railway, Jaipur.

By Advocate: Mr. Anupam Agarwal

.....Respondents

ORDER (ORAL)

Applicant has filed this Original Application thereby praying for the following reliefs:-

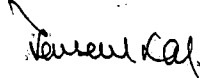
- (a) That this Hon'ble Tribunal may graciously be pleased to quash the order of transfer dated 26.04.2007 and declared it as an illegal and arbitrary.
- (b) As alternative respondents may be restrained to implement the order of transfer until the respondents do not consider optional request of the petitioner for repatriation.
- (c) That respondents may further be directed to dispose of representation dated 03.05.2007 against the transfer order which is still pending for disposal.
- (d) Any other order, which this Hon'ble Tribunal may deem fit and proper as per the facts and circumstances of the case."


2. Notice of this Original Application was given to the respondents, Vide order dated 10.05.2007 and the impugned order was kept in abeyance till the next date, which continued from time to time.

3. Learned counsel for the applicant has moved an MA No. 205/2007 for withdrawal of this OA on the ground that the impugned order has been cancelled.

4. In view of this subsequent development, the present OA has become infructuous, which shall stand disposed of.

5. In view of the order passed in the OA, there is no need to pass any order in the MA No. 205/2007. The same is also disposed of accordingly.


(TARSEM LAL)
MEMBER(A)


(M.L. CHAUHAN)
MEMBER (j)

AHQ